

Limited during the last three years is as under:—

Year ended	Profits after tax as percentage of paid-up capital.
4-1-1975	131.9%
3-1-1976	334.3%
1-1-1977	320.1%

(b) and (c). According to information furnished by the Ministry of Finance, the company has not remitted any profit/dividend during the last six months. In the case of approved foreign investment there is no restriction on remittance of current earnings. Such companies may remit profits, dividends, royalties, know-how fees etc. subject to tax clearance. There is no proposal under consideration to limit any of these remittances.

Raw Material Sources for Drugs in Andaman and Nicobar Islands

3663. SHRI MANORANJAN BHAKTA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is a great potential of raw material sources for producing drugs in the Andaman and Nicobar Islands;

(b) if so, facts and efforts made by Government to exploit these resources;

(c) whether it is proposed to set up some drug manufacturing plants in this Union Territory by IDPL and by some private entrepreneurs; and

(d) if so, whether any licences have been issued for setting up the drug plants there?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b). No data is readily available with Government.

(c) No such proposal has been made to the Government so far.

(d) Does not arise.

Pilgrims Travelling by Railway to Jagannath Puri

3664. SHRI GOVINDA MUNDA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of pilgrims estimated to have been carried by the special trains running to the sacred Jagannath Puri during the last two years;

(b) whether Government have received any complaints from the pilgrims during 1976-77 regarding inconvenience experienced by them; and

(c) if so, the number of such complaints and the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) 17,120 and 11,290 pilgrims were carried by special trains during the years 1975-76 and 1976-77 respectively.

(b) No.

(c) Does not arise.

'Plea for Ombudsman Clause in the Constitution'

3665. SHRI RAJKESHAR SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news item published under the Caption 'Plea for Ombudsman Clause in the Constitution' in the *Indian Express* dated 19th November, 1977; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): (a) Yes, Sir.